

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

O.A. no 50/2025/EZ

Ashim Kumar Banerjee

Applicant

Versus

State of West Bengal & ors

INBOX

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Filled by Sucharita Biswas, Advocate, High court Calcutta for the respondent no 5.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**



Original Application No.  
50/2025/EZ.

Ashim Kumar Banerjee  
.....Applicant

Versus

State of West Bengal & ors  
.....Respondents

Counter affidavit filed on behalf of the Visva Bharati being the respondent no 5 hereinabove.

I Ashok Kumar Mahato, son of Late Bhabataron Mahato, aged about - 47 years, by faith - Hindu, by occupation -Registrar, working for gain at Visva Bharati, Santiniketan, do hereby state as follows:

1. With reference to paragraph no 1 of letter of petition dated 22/01/2025 I deny each and every allegations made there in save and accept those what are matters of record. I specifically deny that uncontrolled and widespread public and tourist parking within the core and buffer zones is causing significant harm to the sensitive landscape and disrupting the cultural and aesthetic essence of Santiniketan. I call upon the petitioner to strict proof thereof, I say that there is no public or tourist parking within the core area. There are few permanent parking places for visitors/tourists at various locations of University campus for the benefit of the tourists. These are operated only during large

*Sayanti*

**SAYANTI GOSWAMI MUKHERJEE  
NOTARY**

**BOLPUR, BIRBHUM  
Govt. of W.B. Regn. No.- 69/22**

22/01/25

gathering like traditional fairs / functions like Pous Mela, Vasantotsava etc. Therefore, allegation of unregulated and uncontrolled parking is baseless, false, and vexatious. I call upon the petitioner to strict proof thereof. I further say that University had entered into a licence agreement with the operator after conducting a meeting on 02-08-2024 with the Sub-Divisional Police Officer, Bolpur, Traffic Inspector, Bolpur Municipality, Public Works Department, Local residences, Local Transport Operators and other stake holders.



The photocopy of the relevant minutes of the meeting dated 02.08.2024, is annexed hereto and marked as **Annexure-A**.

2. I further say that, this is the first time official arrangement for parking of visitors/tourists vehicles was made by the University after the declaration of Santiniketan as “World Heritage Site” in September, 2023. It is pertinent to mention herein that the University is in the process of shifting the parking places for four wheelers and motor cycles of the University’s staff outside the core area. Only (non motorized) bicycles of minor students will be allowed at two or three designated places within the Core Area.

I further say that, the University will request to the State Government and District Administration very soon to construct parking places (along with toilet complexes and other convenience) for tourist buses and cars beyond the Buffer Zone of (Visva-Bharati campus), so that same can be conducted by the District Administration.

3. With reference to paragraph no 2 of the letter of petition dated 22/01/2025, I deny each and every allegation made therein

save and except those what are matters of record. I specifically deny that uncontrolled vehicular emissions (from large diesel car, tourist buses, vans, cars and even trucks), plastic and styrofoam littering, and contamination of local water bodies are severely impacting ecological balance and the accumulation of plastic waste along roadsides, water bodies such as the Khoai river, and the irrigation canal is particularly alarming, undermining both the environment and the visual charm of this heritage area. I say that the University has taken several steps in the last one and half years for reducing vehicular emissions, as stated herein above. The University renovated / restored two large water bodies near Pous Mela ground measuring more or less 10 acres in 2024-25 FY. The University will renovate the other water bodies. I say that the roads around the core area have already been restricted. The University already constructed two by-pass roads i) from Nisha Hotel to Sangit Bhavana PWD Road and ii) Shyambati bazaar to Siksha Bhavana more PWD road to restrict vehicular traffic within the Core area and the vicinity of asrama area. On request of University Authority, the State Government imposed traffic restrictions which were notified in 2006, 2012, 2014 by the State Government under the Motor Vehicles Act. I say that University is ready and willing to accept any constructive suggestion in this respect. I deny the allegation that allegation of pollution of water bodies, this is to clarify that there is a very small water body known as Hatipukur measuring one acre within the core area. We have not found any accumulation of plastic waste, styrofoam etc. in Hatipukur. I say that there is, a total of forty-six acres of land having water body in the buffer area and out of this, the Bhubandanga Bandh measuring around twenty seven acres land having water body



which is under the process of restoration. Therefore, allegation of full plastics or styrofoam waste are not correct. I call upon the petitioner to strict proof thereof.

The photocopy of this current position of the said Hatipukur water body is annexed hereto and marked as **Annexure-B**.

4. I say that as regard to the pollution of river and canal, the matter will be brought into the notice of State Government as the river and canal are outside the jurisdiction of University. Hence, there is no control of University upon the said river and canal.

5. With reference to paragraph no; 3 of letter of petition dated 22/01/2025, I deny each and every allegations made there in save and accept those matters of record. I specifically deny that the unauthorized temporary latrines in tourist parking areas are inadequately maintained and leading to unsanitary conditions and open defecation by tourists, exacerbated by the unregulated influx of buses, vans, and cars, has resulted in persistent foul odors and environmental degradation. I say that it is a fact that some temporary latrines were erected in parking areas by the University and Municipality authority under the instruction of District Administration during the Pous Mela 2024. After closure of Pous Mela 2024, those temporary latrines, toilets were removed in first week of January 2025. I say that Pous Mela is a heritage fair started more than a century ago by Maharshi Debendranath Tagore in the Santiniketan asrama. It was held out the core area for four to six days from 23<sup>rd</sup> December to 28<sup>th</sup> December, 2024. This has been conducted by the University as per guidelines framed by the Honorable National Green Tribunal. I say the mango



orchard, adjacent to Vinaya Bhavana, is not affected by the parking of cars. Actually this mango orchard is outside the parking area. Therefore, no damage has been caused to the said mango orchard. As I said earlier in para 2 that the University will make a request to the State Government to set up parking facilities for tourist buses and cars outside the “buffer area”.

I say that sanitation of latrines will be solved after shifting the parking place for tourist buses and four wheelers.

6. With reference to paragraph no; 4 of letter of petition dated 22/01/2025, I deny each and every allegation made there in save and accept those are matters of record. I specifically deny that two water bodies, near Kalisayar, are being filled illegally to create parking places and for other commercial purposes. There is only one water body belonging to the University. No development work has been undertaken by the University in last ten years in the vicinity of this water body. I say that no water body has been filled up by the University for creating any parking place or commercial place in the core or buffer area. This allegation is not true and water bodies are belonging to the University are in full control of the University itself therefore, question of filling up does not arise. I call upon the petitioner to strict proof thereof.

7. With reference to paragraph no 5 of the letter of petition dated 22/01/2025, I deny each and every allegation made there in save and accept those what are matters of record. I specifically deny that the large gatherings, open kitchens, and the use of loudspeakers within the core and buffer zones disrupt the tranquility and historical significance of the site. I say that University does not organize or allow any large gathering or open





kitchen in the core area and buffer area. I say that University is conducting Pous Mela strictly as per guidelines framed by the Honorable National Green Tribunal. I say that few traditional cultural programmes of the University organized in the Chhatimtala, Mandir, Aamrakunja and other places within the Core area under the control of the University as per guidelines framed by the Honorable National Green Tribunal. Large gatherings like Pous Mela which is a traditional cultural festival as per Trust Deed of Maharshi Debendranath Tagore is being held outside the Core area but within the buffer zone. However, the University is coordinating with the State Government and District Administration for more carefully conducting the traditional cultural festivals in the buffer zone strictly as per the guidelines framed by the Hon'ble National Green Tribunal.

The copy of the permission letter issued by the University for holding of Pous Mela 2024 on University land is enclosed as **Annexure-C**.

8. With reference to paragraph no 6 of the petition dated 22/01/2025 of Sri Asim Kumar Banerjee, I deny each and every allegation made there in save and accept those what are matters of record. I specifically deny that unregulated vehicular traffic within the buffer zones causes frequent congestion, environmental harm, and safety concerns for both visitors and residents and I repeat and reiterate what I have stated herein above.

9. With reference to paragraph no 7 of the letter of petition dated 22/01/2025, I deny each and every allegation made there in save and accept those what are matters of record. I specifically



deny that Visva Bharati authorities was involved in irregularities for allotting the parking area for public during major festivals like Pous Mela, Vasanta Utsava etc and weekends, further contributing to the site's degradation and the corruption charges against Visva Bharati authorities and kickbacks received by officials from allotment of tourist parking lots are rampant. I want to say in this matter that the University invited an open tender for pay parking arrangements within few designated parking areas of the University in the CPP Portal of the Govt. of India. After following standard Central Govt procedure for tendering, the Visva Bharati Authority selected a licensee for pay parking arrangements on highest quoted price basis. The licensee deposited their yearly fee at once to the University and executed agreement with Visva Bharati before starting of the aforesaid contract. Copy of agreement is attached as **Annexure D.**

I say that the Honorable Tribunal has no jurisdiction to try and determine the allegation made therein. I say that the University has not received any complaint or 'kickback' for allotment of 'Tourist parking lots' as alleged. Therefore, the allegation is baseless and false. I call upon the petitioner to strict proof thereof.

10. With reference to paragraph no 8 of letter of petition dated 22/01/2025, I deny each and every allegation made there in save and accept those what are matters of record. I specially deny that the news published in Bengali Media outlets where it was highlighted, the rapid and severe environmental and cultural degradation within the core and buffer zones of Santiniketan and have also alluded to wide-spread corruption within Visva Bharati

regarding allocation of land for tourist parking. These reports underscore the urgency of immediate action to address these violations. . I say that it not a primary evidence and The University has not yet received any complaint as alleged to the widespread corruption within Visva Bharati regarding allocation of land for tourist parking place and also allocation of open grounds for tourist parking place. I say that there is no such open ground allotted for parking facility within the Core area and parking spaces within the buffer area have been decided in consultation with all stake holders. I repeat and reiterate what I have stated earlier.

I further say that the University will approach the District Administration and the State Government to set up the parking facilities for tourists and visitors outside the buffer zone. I say that the University is also in the process of restoring the water bodies and toilets in the buffer zone are continuing forthe benefit .of tourists.

11. I say that the allegation made in letter of Complainant are false, fabulous and vexatious and without having any basis. Therefore, the letter of Complainant should be dismissed in limine with cost.

12. I say that University has already applied for fund for maintaining the heritage buildings / structures and for preservation of the environment within jurisdiction of the University before the central government but unfortunately no fund has yet been allotted in favour of the university for which it is very difficult for the University to adopt and maintain the procedure or any to that effect.




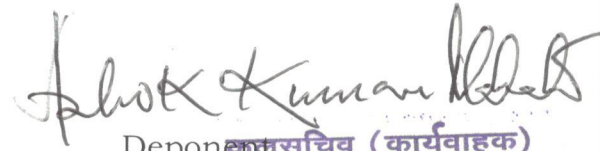
13. I say that University has also requested the State Government to hand over the possession of the PWD road running from Post Office Santiniketan to Kalisayar more to the University for better traffic management as the portion of PWD road in between Post Office Santiniketan and Sangit Bhavana falls within Core Area of Santiniketan World Heritage Site. Copy of map of Santiniketan World Heritage Site and University's request to Hon'ble Chief Minister of West Bengal are attached herewith and marked as **Annexure E & F** respectively.

14. I say that the statement made in paragraphs no 01 to 13 are true to my knowledge and rest are my respectful submission before the Honorable Tribunal.

Performed In my office

Advocate

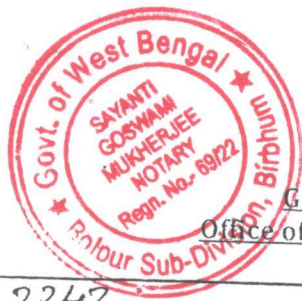
  
**SAYANTI GOSWAMI MUKHERJEE**  
 NOTARY  
 BOLPUR, BIRBHUM  
 Govt. of W.B. Regn. No.- 69/22  
 22/08/25



Deponent **कुमरसचिव (कार्यवाहक)**  
**विश्वभारती**  
**Registrar (Acting)**  
**Visva-Bharati**

Identified by me

Advocate



Annexure - A

10

Government of West Bengal  
Office of the Sub Divisional Police Officer  
Bolpur, Birbhum.

Memo No: 2243

Date: 02.08.2024

Sub- Summary of meeting regarding traffic regulation in and around the Ashram area of Visva-Bharati campus held at SDPO Office on 02.08.2024.

**Attendees:** Police (SDPO Bolpur, CI Bolpur, TI Bolpur, OC Traffic), Deputy Magistrate & Deputy Collector, Bolpur, Registrar, Visva-Bharati, and other representatives of Visva-Bharati Administration, Municipality, PWD, Representatives of Ashram Residents (Ashramikbrindo), Representatives of Toto Union and other concerned stakeholders. The meeting was presided by SDPO Bolpur.

**Agenda:**

- Discussion on traffic regulation in and around the Ashram area of Visva-Bharati campus.
- Ensure the safety and integrity of the heritage site.
- Implement necessary traffic regulations to reduce congestion and disturbances.

**Key Discussions and Decisions:**

**1. Opening Remarks by SDPO Bolpur:**

- Emphasized the significance of preserving the Visva-Bharati UNESCO Heritage site.
- Stressed the need for coordinated efforts from all stakeholders for long-term preservation.

**2. Presentation by Visva-Bharati Authority:**

- Highlighted concerns regarding cleanliness, noise disturbances, student safety, and preservation of key areas and restriction on parking specially Toto on the road plying from Post Office Morh to Sangeet Bhavana.
- Emphasized the importance of maintaining a disturbance-free environment, especially for students.
- Proposed restrictions on heavy and commercial vehicles to protect heritage structures.

**3. Concerns Raised by Ashram Residents (Ashramikbrindo):**

- Urged for measures to prevent traffic congestion and unruly toto parking on the concerned road i.e. from Post Office Morh to Sangeet Bhavana.
- Suggested provisions for elderly residents if full restrictions are implemented.
- Requested practical solutions for residential areas and to install signage board for photography prohibition.

**4. Input from Toto Union:**

- Noted the issue of Totos from villages parking near the museum.
- Highlighted the need for proper parking areas alongwith basic facilities.

## 5. Phase-wise Time-Bound Resolution:

### ➤ Restrictions on Heavy Vehicles on the Heritage Lane (Post Office Morh to Sangeet Bhavana):

- Heavy vehicle restrictions were recommended from Post Office Morh to Sangeet Bhavana Morh. The Visva-Bharati Authority, in coordination with PWD, to take necessary action to install an overhead removable/adjustable barrier at Sangeet Bhavana Morh to enforce no entry for heavy vehicles towards Heritage Lane, while allowing small vehicles to pass through. The overhead barrier should be adjustable or removable to facilitate the movement of heavy vehicle/ambulance/Fire vehicle during emergency. SP, Birbhum may kindly forward the recommendation to District Magistrate, Birbhum for passing necessary order.

### Management of Toto Movements:

In the initial phase, restricting parking of Toto on the important stretch from Post Office Morh to Sangeet Bhavana is recommended to preserve the heritage. Toto can drop passengers and should proceed to the Parking spot immediately. To implement this successfully, the following measures were suggested:

### Parking Spot Identification and Maintenance:

- The need to identify dedicated parking spots near Heritage Lane for Toto parking was highlighted.
- A committee involving stakeholders (VB Authority, TI Bolpur, OC Traffic, OC Santiniketan, Bolpur Municipality, PWD, Toto Union, Ashramik) has been formed to plan out the dedicated parking zones. A joint visit of the committee will be done on 06.08.2024 at 10:00 hrs to identify and locate suitable parking areas. Security In-Charge, Visva Bharati, Abhijeet Thander and OC Traffic Bolpur to coordinate the committee and its functioning.
- Some of the proposed designated parking areas include Ratan Pally Nimtala, near Jibak shop, and Santarpukur, as stated by Visva-Bharati Administration.
- Visva-Bharati representative stated that within 2-3 months, 3-4 identified parking zones with basic amenities will be developed and made functional. Maintenance of these parking spots will be managed by Visva-Bharati through private entities or other agreements as decided by the university.
- The Municipality needs to maintain an inventory of Totos in the area and communicate with them for coordination and compliance with changes.

### Signage and Boards:

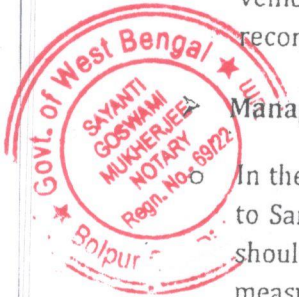
- The Municipality has been asked to install signage and boards (such as No Parking, No Horn zone Pedestrian Zone, Direction Marks) strategically. Municipality in coordination with TI, Bolpur and Visva Bharti may implement the same.

### ➤ No Vendor Zone:

- Following due procedure, Visva-Bharati may send notices to unauthorized vendors functioning in and around Heritage Lane from Sangeet Bhavana Morh to Post Office Morh, for removal. Municipality to create an inventory of vendors and assist in ensuring if any provision of rehabilitation can be applied to displaced vendors.

### ➤ No Waste Zone:

- Representatives of Bolpur Municipality stated that they have devised a detailed plan for waste management in the Ashram area and within one month, the zone will be made a no-waste zone. Cleanliness and other aspects will be taken care of by them.



### Pedestrian Zone Consideration:

- It was also suggested to explore the possibility of making heritage lane a pedestrian-only zone. However, the Ashramites and Municipality raised concerns that this will cause inconveniences to the local residents and their families.
- Visva-Bharati stated that they have no objection to the free movement of small vehicles (Totos, four-wheelers, scooters, motorcycles) as long as they are not parked on the road, creating unnecessary traffic congestion.
- As it was found not feasible to make the heritage lane a pedestrian-only zone at this point of time, it was decided that a list of individuals permitted to pass through the restricted areas is to be finalized by VB, Ashramik, and the Municipality, and viable alternate route be identified. Once it is done, zone may also be made as pedestrian only zone. In the meantime, private vehicles and Totos to be allowed to ply but not parked on the concerned road.
- Traffic Police personnel will be deployed to assist and regulate the traffic along with VB security forces. The principal responsibility for managing and marshalling the traffic and vehicular movement on the concerned road stretch lies with the Visva-Bharati authority through their private security guards. Traffic and local police would support Visva-Bharati security forces in the process.

### Restrictions on Photography:

- Signage for photography-prohibited areas was recommended. Tourist awareness campaign can also be done by Visva-Bharati and SDICO.

### Tourist cum Traffic Guard Proposal:

- The police proposed to set up a Tourist cum Traffic Guard near the heritage lane to manage and facilitate tourist and visitors.

### Next Coordination Meeting:

- The next coordination meeting will be held at Visva-Bharati, as proposed by the Registrar of Visva-Bharati. The exact date will be communicated later.

### 6. Conclusion:

- The meeting concluded with all stakeholders agreeing to collaborate closely to ensure the effective implementation of traffic regulations and preservation measures for the Ashram area of the Visva-Bharati campus. SDPO Bolpur expressed gratitude to all attendees for their cooperation and commitment to preserving the heritage site.

This is submitted for favour of your kind perusal and necessary action.

### Copy submitted for kind information:

1. The Superintendent of Police, Birbhum
2. The Additional Superintendent of Police, Bolpur, Birbhum

### Copy submitted for necessary action:

1. The Sub-Divisional Officer, Bolpur, Birbhum.
2. The Chairman, Bolpur Municipality.
3. The Registrar, Visva-Bharati
4. The Assistant Engineer, PWD, Bolpur
5. The Representatives of Ashram Residents (Ashramikbrindo)
6. The Representatives of Toto Union
7. The Circle Inspector, Bolpur Circle
8. The Traffic Inspector, Bolpur
9. The Officer in charge, Santiniketan PS

*Subor*  
21/8/24  
Sub-Divisional Police Officer  
Bolpur, Birbhum

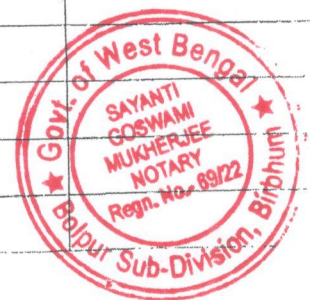
Sub-Divisional Police Officer  
Bolpur, Birbhum



*Pachey*  
21/8/24  
Sub-Divisional Police Officer  
Bolpur Birbhum  
Sub-Divisional Police Officer  
Bolpur, Birbhum

Attendance Sheet of Meeting regarding Traffic regulation in and  
around the Ashram Area of Visva Bharati Campus held on  
02.08.2024

Sl. No.	Name	Contact Number	Signature
1.	Richey, SDPO Bolpur	9147885453	Richey
2.	Papan kr. Datta, DMDC Bolpur	7044042623	2/08/2024
3.	Subin Banerjee	9475074906	Subin Banerjee 2-08-24
4.	Amit Konar, Astranik	9434432641	2-08-24
5.	prof. Kalpika Mukherjee	9932756196 8927367053	2-8-24
6.	Prof (Dr.) Pritam Prasad Ray	9434077994	Pray 2.8.24
7.	Sulagna Mukherjee	7001398588	Sulagna 2-8-24
8.	Nirupam Haque	9474634840	2/8/24
9.	Dr. Abhisit Thandaz	9476104588	2/8/24
10.	Subriya Gangopadhyay Security officer	9434872815	2/8/24
11.	Subrata Paul JEE, Estate Officer	9474871690	2/8/24
12.	SK Jyoti Ali	7029216278	Ali
13.	SK. totam, Ali	9851826810	Ali
14.	Bichitra Bikas Ray, T.I. Bolpur	9734909204	2-08-2024
15.	Sahadeb Banerjee	9474708993	Banerjee
16.			
17.	Bisot Das	9332992285	Das
18.	Swarup Nandaj o/c traffic Bolpur	8918709385	2/8/24
19.	Raj Kumar Banthia PWD	8250641533	2/8/24
20.	Bapi Binbanshi, AE, Bospur Mun.	7908312309	2/8/24
21.	Dhananjay Paul, S.A.E, Bolpur Municipality	6296735652	2/8/24
22.	R. K. Das, Registrar	9679838952	2/8/24
23.			
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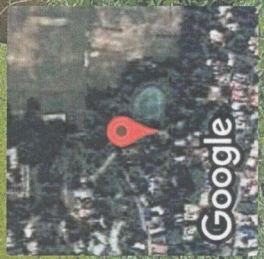


GPS Map Camera



# Santiniketan, West Bengal, India

Mmhj+8vh, Santiniketan, West Bengal 731204, India  
Lat 23.678289° Long 87.682523°  
31/07/2025 12:49 PM GMT +05:30



Google

Govt. of West Bengal  
SAYANTI GOSWAMI  
MUKHERJEE  
NOTARY  
Regn. No.- 69/22  
Borpur Sub-Division, Birahumra



Memo no:- Estate/161/379/24-25



Date:- 02-12-2024

## TO WHOM IT MAY CONCERN

Sub: "No objection" for holding *Pous Utsava-2024* in Visva-Bharati premises

This is to certify that Visva-Bharati authority does not have any objection if the *Pous Utsava-2024* is organized by the Santiniketan Trust, subject to the following conditions, from **23 December to 28 December 2024**, in the following L.R. plots of mouza - Bolpur (99) under P.S. Bolpur & District: Birbhum, which are owned and possessed by Visva-Bharati:

LR Plot No.	Mouza & P.S
461(part), 472(part),483(part), 485, 486(part), 656,657,669,660	Bolpur, JL 99 P.S. - Bolpur

- The Utsava will be organized as per the directives given by the Hon'ble National Green Tribunal (NGT) in its judgement/orders dated 01.11.2017, 11.12.2019, 08-02-2023 etc given in OA no 16/2016/EZ, OA no 129 of 2022 (Subhas Datta -vs- Visva-Bharati & Ors) and connected miscellaneous /execution applications.
- All norms prescribed by the West Bengal Pollution Control Board (WBPCB) regarding fairs as notified vide order no 3016-5W-4/2007 dated 7/02/2007 of the WBPCB, shall be adhered to strictly.
- The Order no 309-1M-2005 dated 01.05.2005 of the WBPCB regarding management of plastic wastes in Visva-Bharati campus shall be strictly adhered to.
- All stalls should be fire retardant and adequate space should be provided as per Gov't norms for movement of fire-fighting vehicles. As per direction of the Hon'ble NGT, food stalls should be located in an area separated from the other stalls of the fair. Food stalls shall not use any fuel except LPG for cooking food.



cont'd.. P/2  
[Signature]

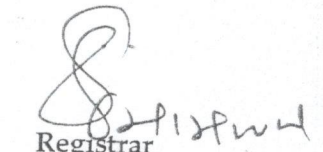


5. Loudspeakers shall not be used beyond the sound limit prescribed by the WBPCB.
6. Stalls shall not be permitted/ erected in the vicinity (within 15 feet) of any academic/ administrative & residential building of Visva-Bharati.
7. Necessary permission / NOC should be obtained from the district administration / police / fire services for organizing the fair.
8. As per judgement/order dated 01-11-2017 of the Hon'ble NGT in OA no 16/2016 "The period of Pous Mela may be extended for six days subject to condition that it is wound up without fail on the 7<sup>th</sup> day." **As Such, the mela is to be closed / wound up on 29-12-2024 and the mela ground is to be restored to its original condition within the midnight of 30-12-2024.**
9. Any damage to or defacement of Visva-Bharati's property, will be made good by the Trust at its own cost.

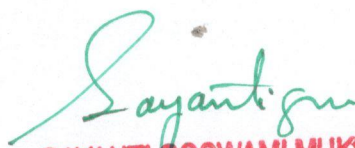
  
Registrar  
Visva-Bharati

Copy to:

1. Sub Divisional Officer, Bolpur
2. Sub Divisional Police Officer, Bolpur
3. Environmental Engineer, WBPCB, Durgapur RO
4. CS to Vice-Chancellor, V.B

  
Registrar  
Visva-Bharati

कुलसचिव (कार्यवाहक)  
विश्वभारती  
Registrar (Acting)  
Visva-Bharati

  
SAYANTI GOSWAMI MUKHERJEE  
NOTARY  
BOLPUR, BIRBHUM  
Govt. of W.B. Regn. No.- 69/22

22/08/25



पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

AT 106557

Licence for arranging pay parking facilities on licence basis within Visva-Bharati campus / premises, initially for two years, which may be extended further for one year

This DEED of LICENCE is made the 22<sup>nd</sup> day of December 2024 between VISVA BHARATI, a Central University established by Visva Bharati Act 1951, having its office at Santiniketan, P.S. Bolpur in the District of Birbhum, herein after called the LICENSOR of the one Part:

And

Mr. SEKH NASIR, S/o Alauddin Sekh having his residence at Bhubandanga, Nazrul Pally, Bolpur, Birbhum, Mobile: - 7384465078, P.S. Bolpur in the district of Birbhum, herein after called the LICENSEE, of the other part:

WHEREAS the said Mr. Sekh Nasir, applied against tender notice no Estate.126.348.24-25 dated 8<sup>th</sup> November, 2024 and Tender ID no 2024\_VB\_834258\_1 in the CPP Portal for arrangement of pay parking facilities throughout the year within the Visva-Bharati campus/ premises initially for period of two years which may be extended further for one year subject to satisfactory performance of the licensee.

WHEREAS Visva Bharati has agreed to grant the licence on the following terms and conditions,

WHEREAS Visva Bharati has accepted his tender and has issued him work order, vide letter no Estate/216/410/2024-25 dated 18<sup>th</sup> December, 2024,

Subrata Paul.

SEKH NASIR

Signature

Signature

And WHEREAS the Second Party has already deposited licence fee amounting to Rs 9, 60,000.00 for first year (i.e. from 20-12-2024 to 19-12-2025) vide MR No 739 dated 20-12-2024 along with performance security deposit amounting to Rs 96,000.00 vide Money Receipt no 740 dated 20-12-2024 issued by Accounts Office, Visva Bharati and accordingly the licence has become effective from 20-12-2024.

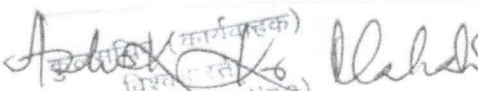
**NOW THIS DEED WITNESSES:**

1. The Licensee shall manage pay parking facilities at the designated parking places throughout the year for the convenience of the tourist.
2. The licence for parking facilities within the University campus will be valid initially for **two years w.e.f. 20-12-2024**. The tenure may be extended for another one year subject to satisfactory performance of the Licensee. In case, there is any violation of terms and conditions, the authority reserves the right to terminate the contract at any time at one month's notice.
3. The Licensee shall pay 5% additional licence fee, for the second year of the licence agreement. If the licence agreement is extended for another year, the Licensee shall pay 10% additional licence fee for third year.
4. The Licensee shall pay instalments for Second and third year before 30<sup>th</sup> September 2025 and 30<sup>th</sup> September 2026 respectively. In case the payments are not made in time, the licence will be terminated without any prior intimation to the licensee and his Security Deposit will be forfeited. In case of termination of licence; no claim for refund of earlier instalment & security money deposit will be entertained.
5. Licence fee for each year must be paid at once and in full. No installment will be allowed in any case.
6. The Licensee shall be responsible to keep the entire parking places neat and clean. He shall be liable to make good any kind of loss or damage to buildings, premises or any other articles made available to him by Visva Bharati. He shall also ensure that parking places are not used for picnic, cooking, meeting etc.
7. The Licensee shall neither keep nor allow anyone to keep any offensive explosive materials, alcohol, drugs etc. in Visva-Bharati's premises. He shall have to follow the rules and regulations as may be imposed from time to time in this regard.
8. The Licensee shall arrange accommodation for himself and for his personnel. Visva-Bharati will not bear any expense on this account. The Licensee and his personnel shall have no claim for any type of job in Visva-Bharati. He shall not engage any person involved in criminal proceedings. Visva Bharati will not take any responsibility if the licensee or his men get involved in any criminal case.



SAYANTI GOSWAMI MUKHERJEE

30/12/2024

  
 (Acting)

9. The University shall not be liable to pay any tax, surcharges or cess that may be levied by the Gov't or local authorities for running pay parking. All such taxes, cess etc. shall be paid by the licensee.
10. The Licensee shall install a telephonic communication system from Rabindra Bhavana to parking places; Visva Bharati may give the necessary no-objection certificate in this regard. The licensee should have mobile telephone in his name so that Visva-Bharati administration can contact him any time.
11. The Licensee shall supply Uniform to his personnel who will be engaged to manage parking activities. The Uniform will be as follows: ( i ) saffron shirt or T-shirt, ( ii ) brick red full pant , ( iii ) badge showing the inscription " PARKING " on each shoulder.
12. The Licensee shall provide parking slips to the vehicle owners. The front side will show the following things: (i) Visva-Bharati's order no. ( ii ) Vehicle's no, ( iii ) Vehicle type , ( iv ) Duration of stay, ( v ) Amount paid, ( vi ) Date. The backside will mention the parking places as well as following warnings: (i) "Picnic / Cooking / Littering are not allowed at parking places", (ii) "Fine / charges will be realized for littering in the parking places". The parking slips need to be affixed on the windscreens of the vehicles.
13. The Licensee will arrange at his own cost to fix five (5) nos. of notice boards (1-1/2 x 2-1/2 feet) at the points fixed by the University in the work order. The licensee will also be responsible for fixing 2-3 more boards, if required, during functions/ festivals. The boards will indicate parking zones and rate chart. The Estate Office will prepare the text(s).
14. The Licensee shall provide the names, addresses and passport size photos of his personnel, to Estate Office. Visva Bharati will issue identity card(s) to the licensee and not more than five of his personnel on being satisfied about their antecedents through police verification if necessary. These identity cards should be returned after completion of tenure.
15. During functions and festivals, Visva-Bharati may issue car parking stickers to VIPs / artistes / guests etc. and holders of such stickers will be exempted from paying parking fees. Official vehicles of West Bengal Govt. / Govt. of India / WBSEDCL / Municipality / Panchayet Samiti / SSSDA etc. will not be liable to pay parking fees.
16. The licensee shall arrange parking at his own cost at the following premises:
- Bus parking**
- 16.1. Aam Bagan near Vinaya Bhavana. Area:- 45000 sqm (approx.)
- 16.2. Eastern side of Fire Brigade Office. Area:- 12000 sqm (approx.)
- 16.3. Open space near Jharapata building. Area:- 1100 sqm (approx.)
- 16.4. Any other place, if permitted by Visva Bharati
- Small four / three wheelers parking**
- 16.5. Open space near Jharapata building. Area:- 1100 sqm (approx.)
- 16.6. Southern side of Satar Pukur. Area:- 1800 sqm (approx.)



Handwritten signature in blue ink, appearing to read 'SAYANTI GOSWAMI'.

Handwritten signature in blue ink, appearing to read 'SAYANTI GOSWAMI'.

16.7. Open space on eastern side of Ratan Kuthi. Area:- 3000 sqm (approx.)

16.8. Lalbundh area. Area:- 1200 sqm (approx.)

16.9. Any other place, if permitted by Visva Bharati.

**Two wheelers parking (during Pous Mela only)**

16.10. Open space opposite to Bhasa Bhavana and adjacent to Nippon Bhavana & LHP-14. Area:- 1500 sqm (approx.)

16.11. Backside of Selim Munshi residence at Nichubungalow. Area:- 600 sqm (approx.)

16.12. Sevapalli area. Area:- 2500 sqm (approx.)

16.13. Any other place, if permitted by Visva Bharati.

Parking fees should be collected at the above parking places only and any other parking places, if permitted by Visva Bharati as per rate chart given in 18 below. However, the Licensee may deploy his personnel at other places also to guide vehicles towards parking places and to prevent harassment to the vehicle owners.

Parking in front of Rabindra Bhavana, Natyaghar and Nandan Art Gallery will be strictly prohibited. The licensee shall ensure strictly, that no vehicle is parked in these areas. Parking places may be shifted at the discretion of Visva Bharati administration.

17. The places of parking may be changed by the University at its discretion under special circumstances. Efforts will be made to provide alternate space in such case.

18. Rate chart for parking will be as follows:

**RATE CHART (Maximum):**

a. Motor cycle & Scooter: -	Rs 10/-
b. Small Vehicles (3/4 Wheelers) for four hours:-	Rs 50/-
c. Small Vehicles (3/4 Wheelers) beyond four hours:- Additional fee	Rs 50/-
d. Bus whole day (maximum for eight hours):-	Rs 300/-
e. Cycle (maximum for three hours):	Rs 5/-

19. The licensee may fix his own rates subject to the maximum rate mentioned for each category.

20. The licensee shall not send tourists / vehicle owner to any office of Visva Bharati (Estate Office, Watch & Ward etc) to request to reduce parking charges in any condition regarding concession of rate, decision of licensee is final.

21. Random checking will be done by the University (Watch & Ward / Estate Office / Police / Private Security of Visva Bharati) to see whether parking is being done properly. It will be the licensee's responsibility to ensure that vehicles are parked at parking zones only.

22. The University will develop basic amenities (toilets, water supply, dustbins) urgently in the designated parking areas for ensuing hygiene, cleanliness and convenience of the tourist. Until these facilities are made ready, the licensee will provide these amenities temporarily



*Signature*

*Signature*

at their own expense. The facility of water supply system would be provided by the Engineering Department on behalf of Visva Bharati.

23. The licensee shall arrange and pay for temporary electric connection from WBSEDCL, for lighting arrangements at the parking places. The University will issue NOC, if necessary.
24. The university shall not be responsible for any type of loss due to theft / damage of vehicles in parking place, robbery, traffic restrictions imposed by Police / security agencies during functions/ festivals or during movement of VIPs.
25. The licensee will be solely responsible for compliance of all State / Central Acts / Rules / Orders regarding wages, engagement of contract labour etc, if applicable and also for payment of all taxes / duties local or otherwise.
26. Judicial Jurisdiction: Bolpur / Suri Court and the Calcutta High Court.
27. Any dispute arising out of the licence agreement shall be subject (as a last resort), to the arbitration of an arbitration committee comprising two representatives of Visva Bharati, two representatives of the licensee and a senior lawyer practising at Bolpur Court to be mutually accepted by the licensor and the licensee. No matter referred to and or pending before the arbitration committee shall be subject to any suit or proceeding at any Court of law.
28. Detailed terms and conditions will be given in the licence agreement which the Licensee shall be bound to sign and observe.

In witness thereof, Visva Bharati, the Licensor and Mr. SEKH NASIR, the Licensee have signed this deed of licence on the day, the month and the year first above written.

Mr. SEKH NASIR

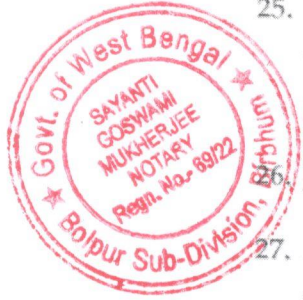
Registrar  
Visva Bharati  
कुलसचिव (कार्यालय)  
बिर्भूम  
Registrar (Acting)  
Visva-Bharati

Witnesses:

1. Deputy Registrar (Administration), Visva Bharati
2. In-Charge Security, Visva Bharati
3. Security Officer, Visva Bharati
4. Junior Engineer II, Estate Office

Subrata Paul.

Sayanti Goswami  
SAYANTI GOSWAMI MUKHERJEE  
NOTARY  
BOLPUR, BIRBHUM  
Govt. of W.B. Regn. No.- 69/22  
22/08/25





No. 739



Original  
**VISVA-BHARATI**  
Cheque / Draft Receipt

DD	MM	YY
20	12	24

For  
Rs.

Received with thanks from Shri / Smt/Messers SK. Nasir

on account of 1st. year license fee.

work order No. Estate/216/410/24-25 dated - 18.12.2024

by Cheque / Draft / P.O. No. / Swipe Machine 000418 Dated 19.12.24 on B andhan  
Bank Bank. Rupees (in words) Nine lakh sixty thousand only

Bank Code

SK  
Signature of the Cashier

रोखपाल / Cashier  
विष्वाभारती / Visva-Bharati



No. 740



Original  
**VISVA-BHARATI**  
Cheque / Draft Receipt

DD	MM	YY
20	12	24

For

Rs.

Received with thanks from Shri / Smt/Messers SK. Nasir

on account of Perfor manee Security deposit

Work order NO. Estate/216/416/24-25 dated - 18.12.2024

by Cheque / Draft / P.O. No. / Swipe Machine 000419 Dated 19.12.24 on Bandhan

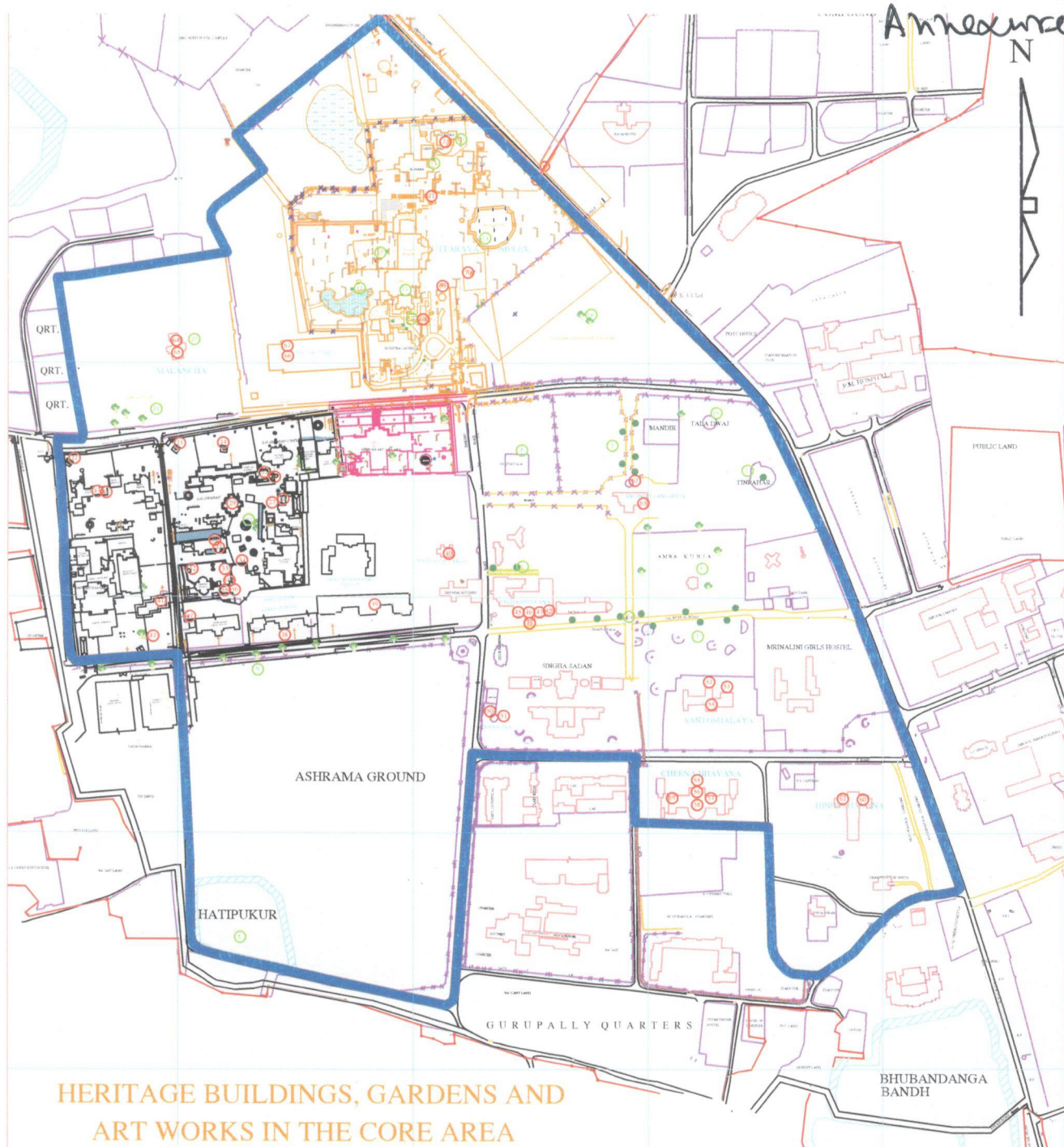
Bank Bank. Rupees (in words) Ninety six thousand only.

Bank Code

SK 19/12/24

Signature of the Cashier

Signature / Cashier  
Visva-Bharati / Visva-Bharati



**HERITAGE BUILDINGS, GARDENS AND ART WORKS IN THE CORE AREA**

**LEGEND**

GARDENS AND SIGNIFICANT PLANTATIONS IN THE CORE ASHRAMA AREA	MURALS & SCULPTURE	
<ol style="list-style-type: none"> <li>1. AMLOKISARI IN FRONT OF SANTINIKETAN GRIHA</li> <li>2. TIN PAHAR</li> <li>3. SAAL BITHI</li> <li>4. AMRAKUNJA</li> <li>5. MADHABIBITAN</li> <li>6. BOKULBITHI</li> <li>7. CHHATIMTALA</li> <li>8. HATIPUKUR LOTUS POND</li> <li>9. PLANTATIONS AROUND ASRAMA GROUND</li> <li>10. CHEENA BOT AT KALABHAVANA</li> <li>11. JAPANESE GARDEN</li> <li>12. ISLAND GARDEN OF PAMPA LAKE</li> <li>13. ROSE GARDEN</li> <li>14. LOTA BITAN</li> <li>15. HISTORICAL PLANTS AROUND KONARK</li> <li>16. CHAMPA TREE OF SHYAMALI</li> <li>17. GARDEN BEHIND UDAYAN</li> <li>18. JAGADISH KANON</li> <li>19. TALADWAJ</li> <li>20. MALANCHA</li> <li>21. KINKAR UDYAN</li> </ol>	<ol style="list-style-type: none"> <li>22. THRSHER</li> <li>23. MILL CALL</li> <li>24. SANTAL FAMILY</li> <li>25. BLACK AND WHITE MURAL</li> <li>26. DECORATIVE PANEL</li> <li>27. KSS MURAL</li> <li>28. AJANTA MURAL</li> <li>29. MASTERMASHAI STUDIO</li> <li>30. CERAMIC TILES MURAL</li> <li>31. MIXED MEDIA MURAL</li> <li>32. GANDHI SCULPTURE</li> <li>33. TERRA FLY</li> <li>34. TWO PANEL MOSAIC MURAL</li> <li>34A. COPIES OF 6TH CENTURY</li> <li>35. DANDI MARCH</li> <li>36. COPIES OF AJANTA</li> <li>37. BUDDHYA SCULPTURE</li> <li>38. FOUNTAIN</li> <li>39. ELEVEN NARRATIVE MURAL</li> <li>40. PAINTED GLASS HOUSE</li> <li>41. BLACK HOUSE</li> <li>42. SUJATA SCULPTURE</li> <li>43. FIGURATIVE PANEL</li> <li>44. BIRBHUM VILLAGE</li> <li>45. A DECORATIVE SCROLL</li> <li>46. TWO NARRATIVE PANELS</li> <li>47. BUDDHST MONK</li> <li>48. MURALS IN SEVEN PANELS</li> </ol>	<ol style="list-style-type: none"> <li>49. VRISKSHRUPAN</li> <li>50. DECORATIVE AND GROTESQUE</li> <li>51. FIGURATIVE PANEL</li> <li>52. KACHA DEVAYANI</li> <li>53. PAINTED NICHE</li> <li>54. BIRD AND ANIMAL PANEL</li> <li>55. FOUR RELIEF PANEL</li> <li>56. NATIR PUJA</li> <li>57. FOURTEEN NARRATIVE</li> <li>58. THE TEMPTATION OF MARA</li> <li>59. LIFE ON THE CAMPUS</li> <li>60. RAMAYANA SCENE</li> <li>61. LIFE OF MEDIEVAL SAINTE</li> <li>62. LAMP SHED</li> <li>63. SUNFLOWER</li> <li>64. TWO FLOWERING PLANTS</li> <li>65. ROW OF GEESE</li> <li>66. BIRTH OF FIRE</li> <li>67. DANCING GIRL</li> <li>68. SUJATA</li> <li>69. MAIYA</li> <li>70. THRRESHER</li> <li>71. PANI-RATANI AT BANESWAR SANGAM</li> <li>72. SHYAMALI</li> </ol>

● GARDENS AND SIGNIFICANT PLANTATIONS  
○ MURALS & SCULPTURE  
 PROPOSED BOUNDARY OF CORE AREA

SCALE: 1 : 1615



*Signature*

आचार्य  
श्री नरेंद्र मोदी  
ACHARYA (CHANCELLOR)  
SHRI NARENDRA MODI  
उपाचार्य  
प्रोफेसर विद्युत चक्रवर्ती  
UPACHARYA (VICE-CHANCELLOR)  
PROF. BIDYUT CHAKRABARTY

विश्वभारती  
VISVA-BHARATI  
(Established by the Parliament of India under  
Visva-Bharati Act XXIX of 1951  
Vide Notification No. : 40-5/50 G.3 Dt. 14 May, 1951)

शांतिनिकेतन - 731235  
SANTINIKETAN - 731235  
जि. बिरभूम, पश्चिम बंगाल, भारत  
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फैक्स Fax: +91-3463-262 672  
ई-पेल E-mail : vice-chancellor@visva-bharati.ac.in  
Website: www.visva-bharati.ac.in

संस्थापक  
रवीन्द्रनाथ ठाकुर  
FOUNDED BY  
RABINDRANATH TAGORE



सं./No. VC/U-2/02

दिनांक/Date. 01 01 2021

Ms. Mamata Banerjee  
Hon'ble Chief Minister  
Government of West Bengal  
Nabanna, Howrah 711102



1 January, 2021

Sub: Taking over of Sriniketan-Santiniketan Road (from Santiniketan Post Office crossing to Kalisayer crossing) by the PWD again (which was given to Visva-Bharati in March, 2017)

Dear Madam,

Heartiest greetings of the New Year – 2021

I write this letter to you to request you to reconsider your decision to take over the road from Santiniketan Post Office to Kalisayer (Sriniketan) again. If I may remind you, the road was handed over to Visva-Bharati in March 2017 after five years of persuasion by Visva-Bharati starting from the letter dated 24<sup>th</sup> June 2012 wherein we spelt out the reasons in detail. This handover was recommended by the Apex Advisory Committee on Santiniketan chaired by the then Chief Secretary (Sri S. Mitra), in its meeting dated 17.09.2014, which included the participation of the Chairman of West Bengal Heritage Commission, the Director General of Archeological Survey of India as well as the Additional Chief Secretaries of L & L.R, P & R.D, Forest, Municipal Affairs Departments and also the District Magistrate and the Superintendent of Police, Birbhumi. This was recommended jointly by the District Magistrate and the Superintendent of Police in the resolution dated 06.02.2017 post the meeting between Visva-Bharati and the District Administration, held as a follow-up to your visit to our campus in August 2016.

Bidyut Chakrabarty 1/1/21



(contd-2)

Madam, we apprehend that with the resumption of the road with the PWD, the state of affairs that existed before March 2017 will come back again. We have painstakingly removed all encroachments from the road, our roadside sculptures (by Ramkinkar Baiz and others), heritage buildings and structures are better protected now as heavy vehicles have stopped plying and the school children of Ananda Pathsala and Patha Bhavana are safer now. We have plans to renovate and develop the road in the near future. Works for improving drainage along the road have been started.

This is also to bring to your kind notice that this road was never closed for plying four-wheelers, motor-bikes, cycles, cycle-rickshaws and also the pedestrians. Only the heavy vehicles were stopped since the vibrations caused by the plying of heavy vehicles will, as per the experts and the Archeological Survey of India, irreparably damage the heritage buildings located on both sides of the road. By stopping the plying of heavy vehicles our objective was to protect these heritage buildings associated with the legacy of Gurudev Rabindranath Tagore.

In view of the reasons stated above, I earnestly request you to reconsider your decision to take over the road.

Warm regards,

*Bidyut Chakrabarty*  
Bidyut Chakrabarty

1/1/2021



Vice-Chancellor  
Visva-Bharati  
Santiniketan  
West Bengal-731235  
India

*Sayanti Goswami*  
SAYANTI GOSWAMI MUKHERJEE  
NOTARY  
BOLPUR, BIRBHUM  
Govt. of W.B. Regn. No. 69/22

22/05/23